

GOVERNMENT OF INDIA  
MINISTRY OF PANCHAYATI RAJ  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1518**  
ANSWERED ON 02.08.2023

**RECORD OF ILLEGAL POSSESSION OR ENCROACHMENT UNDER SVAMITVA  
SCHEME**

1518#. SHRI ADITYA PRASAD:

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether there is any plan to prepare details of lands under illegal occupation or encroachment under the SVAMITVA Yojana, if so, the details thereof;
- (b) whether there is any plan to prepare records in respect of Gairmajarua lands and Government lands in other tribal dominated areas including Jharkhand, if so, the details thereof; and
- (c) whether there is any plan ready for preparing data and records of disputed and under consideration lands?

**ANSWER**

THE MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI KAPIL MORESHWAR PATIL)

(a) to (c) Survey of Villages and Mapping with Improvised Technology in Village Areas (SVAMITVA) Scheme is being implemented with the collaborative efforts of the Ministry of Panchayati Raj, State Revenue Department, State Panchayati Raj Department and Survey of India (SoI) to provide the 'Record of Rights' to village household owners possessing houses in inhabited areas in villages with issuance of legal ownership rights (Property cards/Title deeds). Under this scheme mapping of land parcels using drone technology is done by the Survey of India. Land is a State subject and part of State list of Seventh Schedule of Constitution of India. Hence, it is upto State Governments to identify lands under illegal occupation or encroachment and to settle any land disputes by utilizing the maps generated under SVAMITVA scheme.

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